

individuals or authorities putting up the statues to ensure that they are properly executed. If a statue is to be put up at a public place, the authority which grants permission to the installation of the statue, who would be primarily concerned, could also insist on the statue being properly executed and Central Government does not come into the picture. In so far as Delhi is concerned, permission to instal statues at public places is given by the Central Government and while granting such permission, Government ensure that the statues conform to appropriate artistic standards. To advice the Government on all aspects of installation of statues, an Advisory Committee which included Members of Parliament and other non-officials was constituted in August 1965 under the Chairmanship of the then Minister for Works, Housing and Supply.

#### PLAYING OF MUSIC BEFORE MOSQUE

\*713. SHRI BANKA BEHARY DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there was communal tension and disturbance in Kendrapore town in Orissa arising out of playing of music before a mosque in January last; and

(b) if so, whether the Government of India have advised the State Government after consultation with them the manner in which this question should be dealt with by the law and order authority; if so, the details of that advice?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN):

(a) Yes, Sir.

(b) The Central Government have examined the judgment of the Supreme Court in Civil appeal No. 25 of 1966, S. K. Pirubux and others Vs. Kalandipati Rao and others. It has been explained to the State Governments that the judgment has only restated the existing law regarding the rights of persons to take out religious processions, as laid down in the

earlier judgments of the various courts and that the right to take out processions is subject to such restrictions as may be imposed in the interest of peace and order in accordance with the provisions of law.

#### PUBLIC INTERVIEWS WITH PRIME MINISTER

\*714. DR. B. N. ANTANI:  
SHRI CHITTA BASU:  
SHRI G. BARBORA:  
SHRI B. D. KHOBARAGALE:  
SHRI GODEY MURAHARI:  
SHRIMATI VIDYAWATI  
CHATURVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Prime Minister and the President of India have fixed some time to meet the members of the general public permitting them to represent their grievances in person; and

(b) if so, whether it is a fact that a person named Sardar Puran Singh, son of Man Singh of Calcutta who has been staying in Delhi for the past 5/7 years, is not being allowed to meet the successive Prime Ministers despite his repeated requests in writing during the past several years; if so, the reason therefor?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN):

(a) Subject to his other engagements the President has been granting audience to the public once or twice a month. Some of the visitors take the opportunity of presenting petitions or expressing their grievances verbally. Subject to other pre-occupations, the Prime Minister also meets the general public daily in the morning and listens to their grievances. The Prime Minister also meets visitors at other times by appointment, at their request, subject to availability of time and convenience.

(b) Shri Puran Singh was allowed to meet the late Prime Minister, Shri Jawaharlal Nehru, on the 31st March,